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Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 913 of 2006

Tuesday this the 05th day of September, 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Jagdish Chandra, S/o Late R.R. Sharma, aged about 74 years, ex. Guard, C. Rly. Now N.C. Rly., Agra Cantt., r/o 29/A, Ayodhya Kunj, Agra.

Applicant

{By Advocate Shri B.L. Kulendra}

Versus

1. U.O.I. through G.M., N.C. Rly., New Delhi.
2. Sr. Divisional Finance Manager, N.C. Rly., Jhansi.

Respondents

{By Advocate Shri P.N. Rai}

ORDER

The applicant in this case is aggrieved that in spite of making several applications, his D.C.R.G. (Part dues) are not being paid by the employer. The case lastly came up through O.A. No. 695 of 2003 in which a direction was issued to the respondents to ascertain the truth regarding issue of encashment of the amount of D.C.R.G. As per direction, it appears, that the respondents made an attempt to verify the correctness of allegations of the applicant. However, the case being very old, pertaining to the year 1989, the State Bank of India to whom ^{the} cheque was deposited for encashment, says that all records pertaining to the case have been weeded out and, therefore, the respondents are not in a position to verify the correctness or otherwise. However, this does not provide any remedy to the

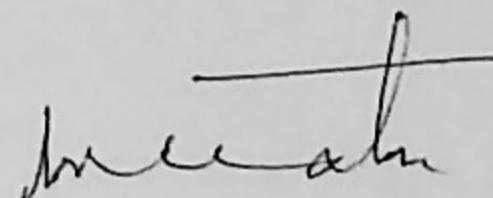
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grievance of the applicant, who has come up again through this O.A. for a solution.

2. Although the State Bank of India's authorities have expressed their inability to help the applicant in solving the mystery of encashment of D.C.R.G. dues, However, it will be better for the department to investigate the matter by collateral evidence from the Account and Disbursing Section to whom the applicant was attached before retirement or any Section like the Establishment or Personnel Section and incase the allegation of the applicant is found to be true, the respondents should take suitable action to settle the grievance of the applicant. This O.A. is, therefore, disposed of with direction to the respondents to ascertain the truth through any other collateral evidences, as stated above and issue suitable order within a period of 3 months from the date of receipt of a copy of this order. No order as to cost.



Member (A)

/M.M./